

**DIVISION BENCH**

**ITEM NO.127**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.93/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 4<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>DAVANDER KUMAR DIRECTOR OF SHRI BHOOMI FOOD &amp; BEVERAGES PVT. LTD. V/S ROC, KANPUR.</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anuj Kumar, Proxy for : *For the Petitioner*  
Sh. Shadab Alam, Adv.

Sh. Shivendra Bahadur Singh, CGSC : *For the RoC*

Sh. Ankur Srivastava, Proxy for : *For the I.T. Deptt.*  
Sh. Gaurav Mahajan, Sr. S.C.

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsels representing the ROC as well as the Income Tax Department state that the reports would be filed within a period of two weeks positively by serving an advance copy to the other side.
- 2.** After receipt of reply, rejoinder if any, be filed within a period of one week.
- 3.** Let the matter be adjourned for hearing on 8<sup>th</sup> August, 2024.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**4<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*